

क्र.सं.	नाम के साथ	जन्म तारीख (दिन/मास/वर्ष)	रिश्ता	राष्ट्रियता	पासपोर्ट नं.

अनुमत क्षेत्र:

क्रम. नहीं।	क्षेत्र प्रकार (संरक्षित/ प्रतिबंधित/ निषिद्ध)	राज्य	ज़िला	क्षेत्र	मान्य तारीख (दिन/मास/वर्ष)	मान्य के लिए (दिन/मास/वर्ष)	उद्देश्य

दिनांक:

प्राधिकरण के हस्ताक्षर और मुहर

[फा. सं. 25022/04/2025-एफ.।]

नितेश कुमार व्यास, अपर सचिव

MINISTRY OF HOME AFFAIRS

ORDER

New Delhi, the 1st September, 2025

S.O. 3986(E).— In exercise of the powers conferred by section 7 read with sections 3 and 11 of the Immigration and Foreigners Act, 2025 (13 of 2025) and in supersession of the Foreigners Order, 1948, the Foreigners (Protected Areas) Order, 1958, the Foreigners (Restricted Areas) Order, 1963 and the Foreigners (Tribunals) Order, 1964, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following Order, namely:—

1. Short title and commencement.— (1) This Order may be called the Immigration and Foreigners Order, 2025.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. Definitions.— (1) In this Order, unless the context otherwise requires,—

(a) “Act” means the Immigration and Foreigners Act, 2025 (13 of 2025);

(b) “Schedule” means the Schedules annexed to this Order.

(2) Words and expressions used herein and not defined but defined in the Act or rules shall have the meanings respectively assigned to them in the Act or rules.

CHAPTER I

ENTRY INTO, STAY IN, MOVEMENT WITHIN AND EXIT FROM INDIA OF PERSONS

3. Power to refuse entry into or stay in India.— (1) A foreigner may be refused entry into or stay in India on the following grounds, namely:—

- (a) if he is convicted on charges of anti-national activities, espionage, rape and murder, crime against humanity, terrorist and subversive activity including arranging financial support or money-laundering or hawala for such activities, trafficking in narcotics and psychotropic substances, human trafficking including child trafficking, racketeering in fake travel document and currency (including crypto currency), cyber crime, child abuse or found involved in such offences;
- (b) if he is a member of an organisation which has been declared as an unlawful association under the provisions of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) by the Central Government;
- (c) if his entry is to be denied under United Nations mandate;
- (d) if he has been deported or granted exit from India for any offence and continues to be debarred for entry in India; or
- (e) if his entry is prohibited either under specific orders of the Central Government or by an order issued by any law enforcement authorities or other designated Government agencies as may be authorised by the Central Government.

(2) Notwithstanding anything contained in sub-paragraph (1), an Immigration Officer may, in the interest of public safety, prohibit the entry of any foreigner into India by passing an order.

(3) Whenever the Immigration Officer passes an order under sub-paragraph (2), he shall report the matter forthwith to the Central Government which may cancel or modify the order.

(4) The Immigration Officer may impose such conditions as he thinks fit while granting leave to a foreigner to enter into India and such conditions may be varied or cancelled by the Central Government.

(5) The Bureau of Immigration shall maintain an updated list of foreigners whose entry into India shall be prohibited:

Provided that the names of foreigners whose names are included in the list referred to in this sub-paragraph shall be reviewed periodically in accordance with the procedure as may be specified by the Central Government:

Provided further that a foreigner whose name figures in the list referred to in this sub-paragraph, may submit a representation to the Central Government in the Ministry of Home Affairs for its review.

4. Landing of seaman and crew of aircraft.— (1) A seaman, who is a foreigner shall require a Landing Permit or a Shore Leave Pass for entry into India, if he is not in possession of a valid Indian visa.

(2) The crew of an aircraft, who is a foreigner shall require a Landing Permit for entry into India, if he is not in possession of a valid Indian visa.

(3) The Landing Permit or Shore Leave Pass shall be issued by the Immigration Officer as per the procedure and conditions specified by the Central Government from time to time.

(4) The provisions of this paragraph are in addition to, and not in derogation of, the provisions of paragraph 3.

Explanation.— For the purposes of the this paragraph, “seaman” means a person employed on, or engaged in the working of a vessel.

5. Power to grant permission to depart from India.— (1) In addition to the grounds specified in first proviso to sub-section (2) of section 3 of the Act, a person may be refused permission to depart from India on the following grounds, namely:—

- (a) if his presence is required in India by any court;
- (b) if he is suffering from diseases which are danger to public health or safety;
- (c) if his exit may adversely affect relations with a foreign State; or
- (d) if he cannot be allowed to depart or exit from India either under specific orders of the Central Government or by an order issued by any law enforcement authorities or other designated Government agencies as may be authorised by the Central Government.

(2) Notwithstanding anything contained in sub-paragraph (1), the Immigration Officer may prohibit the departure of a foreigner by passing an order, when he is satisfied that such departure may not be in the public interest.

(3) Whenever an Immigration Officer passes an order under sub-paragraph (2), it shall report the matter forthwith to the Central Government which may cancel or modify the order.

(4) The Bureau of Immigration shall maintain an updated list of persons who shall not be granted permission to depart from India.

6. Power to examine foreigner.— The civil authority may examine any foreigner during his stay in India, for the purposes of the Act, or of rules or Order made thereunder or under any direction or instruction issued; and thereupon it shall be the duty of every such foreigner to present himself for such examination to the civil authority within such period as such authority may specify and furnish such information as that authority may require.

7. Capturing of biometric information.— (1) Every foreigner applying for any category of visa, including registration as Overseas Citizen of India Cardholder under section 7A of the Citizenship Act, 1955 (57 of 1955), shall allow his biometric information to be taken by the authority issuing the visa or the authority granting the registration as Overseas Citizen of India Cardholder, as the case may be, before grant of such visa or registration as Overseas Citizen of India cardholder.

(2) A person who is identified as a foreigner or considered to be a foreigner while in India shall allow his biometric information to be taken at such time and at such place by: -

- (a) a specified authority of the State Government or a Union territory Administration;
- (b) civil authority;
- (c) Registration Officer;
- (d) Immigration Officer;
- (e) Border Guarding Forces; or
- (f) Coast Guard,

on the designated electronic portal of the Central Government for the purpose.

(3) The biometric information shall be taken as per specifications specified by the Central Government from time to time.

(4) The biometric information captured shall be valid for ten years from the date of capturing.

(5) The foreigners who do not have fingerprints or poor fingerprints shall be exempted and only facial traits or iris shall be captured for them.

(6) The foreigner who is having less number of fingers shall give fingerprints of existing fingers only.

CHAPTER II

RESTRICTIONS ON CERTAIN ACTIVITIES OF FOREIGNERS

8. Power to impose restrictions.— (1) The civil authority or any authority as specified by the Central Government in this behalf may, by order in writing, direct that any foreigner shall comply with such conditions specified therein regarding -

- (a) his place of residence;
- (b) his movements;
- (c) his association with any person or class of persons specified in the order; and
- (d) his possession of such articles as specified in rule 20 of the rules.

(2) Every State Government and Union territory Administration shall set up dedicated holding centers or camps for the purpose of restricting the movement of foreigners, till they are deported.

9. Restrictions on employment.— (1) No foreigner shall be entitled for appointment to public services and posts in connection with affairs of the Union or of any State except for appointment in such services and posts as the Central Government may, by Special Order in that behalf, specific to a foreigner or specific to a post, as the case may be, specify.

(2) No foreigner who is in possession of a valid visa for taking up employment in India, shall, without the permission of the civil authority, accept employment in an undertaking in the private sector engaged in the supply of power or water or in the petroleum sector.

(3) Any undertaking in private sector engaged in the field of defence, space technology, nuclear energy or human rights or any other sector as specified in this behalf, shall not employ any foreigner without prior permission of the Central Government.

(4) No foreigner employed without the permission of the civil authority in sectors referred to in sub-paragraph (2) or without the permission of the Central Government in sectors referred to in sub-paragraph (3) before the commencement of this Order, shall remain employed in such undertaking or sector, without the permission of the civil authority or the Central Government, as the case may be, after the expiry of the period of three months from the date of commencement of this Order.

(5) The management of any undertaking or sector referred to in sub-paragraphs (2) and (3) shall furnish to the civil authority such information regarding foreigner employed in that undertaking or sector and make available for inspection such records and registers as may be called for by that authority.

(6) Nothing in this paragraph shall apply to a person registered as Overseas Citizen of India Cardholder.

10. Restrictions on certain activities.— A foreigner shall produce, or attempt to produce, or cause to be produced, feature film, documentary film, reality television and web shows or series, commercial television serials or shows and web shows or series or any other mode or medium as may be specified by the Central Government from time to time, intended for public exhibition, only with the permission in writing, and subject to such conditions as may be specified in this behalf.

11. Restrictions on mountaineering expeditions.—(1) No foreigner or group of foreigners shall climb or attempt to climb any mountain peak in India, except those peaks with routes as specified in the First Schedule, —

- (a) without obtaining the prior permission in writing of the Central Government; and
- (b) without specification of route to be followed, attachment of a liaison officer and use of photographic and wireless communication equipment, as may be specified in this behalf by the Central Government.

(2) An application for seeking prior permission for climbing any mountain peak in India may be made to the Indian Mountaineering Foundation, New Delhi in the application form specified in the Second Schedule.

(3) The prior permission of the Central Government shall be required by nationals of China, Pakistan, Bangladesh and Afghanistan or persons having origin in these countries even for climbing peaks which are included in the First Schedule.

Explanation.— For the purposes of this sub-paragraph, the expression ‘origin’ means, a person —

- (i) who, or either of whose parents or any of his grandparents, was born in and was permanently resident in the countries mentioned therein; or
- (ii) who had been a citizen at any point of time of the countries mentioned therein.

(4) The Indian Mountaineering Foundation may specify routes, attach liaison officer and impose such restrictions as may deem necessary in respect of peaks specified in the First Schedule.

CHAPTER III

PREVENTION, DETECTION, RESTRICTING MOVEMENTS AND DEPORTATION OF ILLEGAL MIGRANTS

12. Power to prevent, detect, impose restriction on movement and deportation of illegal migrants.— (1) The Immigration Officer at the immigration post shall take steps including examination of foreigners and inspection of carrier, to prevent foreigners attempting to enter into India without valid travel documents.

(2) The designated Border Guarding Forces or the Coast Guard shall take steps to prevent illegal migrants attempting to enter into India by sending them back after capturing their biometric information and available demographic details on the designated portal of the Central Government.

(3) The civil authority, the State Government or the Union territory Administration or any authority specified in this behalf, shall take steps to detect illegal migrants in India in accordance with the procedure specified by the Central Government from time to time, which may include the following, namely : —

- (a) examination of foreigners;
 - (b) inspection of any aircraft, vessel or other mode of transport, if the said authority has reasons to believe that an illegal migrant is travelling therein; and
 - (c) inspection of any place or premises, if the said authority has reasons to believe that an illegal migrant is staying or hiding in that place or premises.
- (4) In case of the illegal migrants apprehended within India, the following procedure shall be followed, namely:—
- (a) a suspected illegal migrant shall be imposed with restrictions on movement in a holding centre or camp as may be specified by the authorities referred to in sub-paragraph (3) in terms of provisions of the Act and rules and paragraph 8 pending deportation;
 - (b) the authorities referred to in sub-paragraph (3) may take appropriate steps to deport the illegal migrant so identified immediately, if the illegal migrant has a valid passport or other travel document;
 - (c) in the absence of a valid passport or other travel document, the authorities referred to in sub-paragraph (3) may immediately take appropriate steps for getting the nationality verified and for issuance of travel document in favour of the illegal migrant from the Embassy or High Commission of the country concerned in India through the Ministry of External Affairs and necessary steps shall be taken by such authorities to deport the illegal migrant from the country as soon as the travel document is received;
 - (d) matters related to detection and deportation of illegal migrants settled in the country shall be closely monitored by a nodal officer designated for this purpose by the State Government or Union territories in each District, not below the rank of Deputy Superintendent of Police, and shall also be reviewed periodically at the level of State Government or Union territory Administration concerned and cases where nationality of such illegal migrants is pending verification shall be followed up by the State Government or Union territory Administration concerned with the Ministry of External Affairs regularly;
 - (e) authorities referred to in sub-paragraph (3) shall update the details of the number of such illegal migrants detected, restricted and deported and cases in which nationality verification is pending on the designated portal of the Central Government;
 - (f) the Bureau of Immigration shall be the custodian of data of illegal migrants related to their detection, restriction of movement, deportation and cases in which nationality verification is pending; and
 - (g) the Bureau of Immigration shall be the nodal agency for coordinating with stakeholders in matters related with identification, restriction of movement and deportation of illegal migrants.

Explanation.— For the purposes of this paragraph, “illegal migrant” shall have the same meaning as assigned to it in clause (b) of sub-section (1) of section 2 of the Citizenship Act, 1955 (57 of 1955).

13. Expenses of deportation.— Where an Order is made in the case of any foreigner directing that he shall not remain in India or where a foreigner is refused permission to enter India or has entered into India without permission, the Central Government may, if it thinks fit, apply any money or attach the property of the foreigner in payment of the whole or any part of the expenses of or incidental to the voyage from India and the maintenance until departure of the foreigner and his dependents, if any.

CHAPTER IV

PROTECTED AND RESTRICTED AREAS

14. Protected area or Restricted area.— (1) Every foreigner shall be required to obtain a permit to enter into or stay in any Protected area or Restricted area, as specified in the Third Schedule or the Fourth Schedule, as the case may be:

Provided that the provisions of this sub-paragraph shall not apply to, and in relation to —

- (a) any person who is a citizen of Bhutan, except those having his origin in Afghanistan, China or Pakistan; or
- (b) any other person who has been ordinarily resident in that Protected area or Restricted area for a period of not less than five years immediately preceding the date of publication of this Order except a citizen of Afghanistan, China or Pakistan or a person having his origin in these countries:

Provided further that no such permit shall be issued to a foreigner who is a citizen of Afghanistan, China or Pakistan or having his origin in these countries or to a citizen of any other country as may be specified by the Central Government by an Order, direction or instruction issued in this behalf, except with the prior approval of the Central Government.

Explanation.— For the purposes of the first and second proviso, the expression ‘origin’ shall have the same meaning as assigned to it in the *Explanation* to sub-paragraph (3) of paragraph 11.

(2) The Central Government may, by an Order, direction or instruction issued in this behalf, open any specific area or route falling within the Protected areas or Restricted areas for tourism which can be visited by foreigners after obtaining necessary permit subject to such conditions and restrictions as may be specified in the said Order or direction or instruction.

(3) Every foreigner intending to visit or stay in any Protected area or Restricted area, including any area opened for tourism purpose, may submit an application for a Protected Area Permit or Restricted Area Permit, as the case may be, in the application form specified in the Fifth Schedule electronically on the designated online portal namely, “<https://indianfro.gov.in>” or the mobile application namely, “Indian Visa Su-Swagatam” or by any name or names that may be assigned to it from time to time.

(4) The Protected Area Permit or Restricted Area Permit shall be issued electronically in the format provided in the Sixth Schedule.

(5) The authorities for receiving applications for a Protected Area Permit or Restricted Area Permit and for issuing such a permit shall be specified by the Central Government.

(6) The civil authority may, as to any Protected Area or Restricted Area, by order —

- (a) prohibit any foreigner or any class of foreigner from entering into or remaining in the area without the Protected Area Permit or the Restricted Area Permit, as the case may be;
- (b) impose on any foreigner or class of foreigners entering into or being in the area such conditions or restrictions, as it may think fit as to —
 - (i) reporting to the police or any naval, military or air-force authority;
 - (ii) surveying or making sketches or photographs;
 - (iii) the use or possession of any apparatus, or other article of any description;
 - (iv) the acquisition of land or any interest in land within the area;
 - (v) any other matter or thing as to which it may deem it necessary in the interest of public safety, impose conditions or restrictions;
- (c) impose on any householder or other person the obligation to report to the police or any naval, military, or air-force authority the presence of any foreigner in his household or in any premises occupied by him or under his control, and, the departure of any such foreigner and such other particulars with respect to any such foreigner as may be specified in the order:

Provided that the civil authority may, subject to any general or specific direction of the Central Government, grant to an individual foreigner a special permission exempting him from any or all of the conditions or restrictions imposed under this sub-paragraph.

CHAPTER V

PROHIBITED PLACES

15. Prohibited places.—(1) No foreigner shall, without the permission of the civil authority or the Registration Officer having jurisdiction at such place, visit or reside, in any prohibited place as defined in clause (8) of section 2 of the Official Secrets Act, 1923 (19 of 1923) or any such place as may be specified by the Central Government from time to time.

(2) Every foreigner intending to visit or reside in any prohibited place may submit an application for Prohibited place permit in the form provided in the Fifth Schedule electronically, on the designated online portal or the Mobile Application as referred to in sub-paragraph (3) of paragraph 14.

(3) A Prohibited place permit in the format provided in the Sixth Schedule shall be issued electronically.

(4) Where any foreigner is, on the date of commencement of this Order, residing in any Prohibited place and is not permitted to continue to reside there, he shall, within such time as may be specified by the civil authority or the Registration Officer, remove himself from such place.

(5) The civil authority or the Registration Officer may impose on any householder or other person in such Prohibited place the obligation to report to the police or to any naval, military or air-force authority the presence of any foreigner in his household or in any premises occupied by him or under his control and the departure of any such foreigner and such other particulars with respect to such foreigner as may be specified by such authority.

(6) The military officer for the time being in command of the forces in a Cantonment may, by order in writing, direct any foreigner to remove himself from the Cantonment within such time as may be specified in such order.

CHAPTER VI

FOREIGNERS TRIBUNALS

16. Constitution of Foreigners Tribunals.—(1) The Central Government or the State Government or the Union territory Administration or the District Collector or the District Magistrate may, by order, refer the question as to whether a person is or is not a foreigner within the meaning of the Act to a Foreigners Tribunal constituted for the purpose by the Central Government, for its opinion.

(2) The registering authority appointed under sub-rule (1) of rule 19 of the Citizenship Rules, 2009 may also refer to the Foreigners Tribunal the question whether a person of Indian origin, complies with any of the requirements under sub-section (3) of section 6A of the Citizenship Act, 1955 (57 of 1955).

(3) Any person referred to in paragraph 8 of the Schedule to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 may prefer an appeal, on the terms and conditions specified therein, before the Foreigners Tribunal constituted under this Order.

(4) The Foreigners Tribunal shall consist of maximum three members having judicial experience as the Central Government may think fit to appoint.

(5) Where the Foreigners Tribunal consists of two or more members, one of whom shall be appointed as the Chairperson thereof.

17. Procedure for disposal of questions referred to in sub-paragraph (1) of paragraph 16.—(1) The Foreigners Tribunal shall serve on the person to whom the question relates, a copy of the main grounds on which he is alleged to be a foreigner and give him a reasonable opportunity of making a representation and producing evidence in support of his case and after considering such evidence as may be produced and after hearing such persons as may desired to be heard, the Foreigners Tribunal shall forward its opinion to the officer or authority specified in this behalf in the order of reference.

(2) The Foreigners Tribunal shall serve a show cause notice on the person to whom the question relates, that is, the proceedee.

(3) The notice referred to in sub-paragraph (2) shall be served within ten days of the receipt of the reference of such question by the Central Government or State Government or the Union territory Administration or any authority as specified in sub-paragraph (1) of paragraph 16.

- (4) The notice shall be served in English and also in the official language of the State indicating that the burden is on the proceedee to prove that he is not a foreigner.
- (5) The notice shall be served to the proceedee in the following manner, namely:-
- (a) the notice shall be served at the address where the proceedee last resided or reportedly resides or works for gain, and in case of change of place of residence, which has been duly intimated in writing to the investigating agency by the alleged person, it shall be served at such changed address;
 - (b) if the proceedee is not found at the address at the time of service of notice, the notice may be served on any adult member of the family of the proceedee and it shall be deemed to be served on the proceedee;
 - (c) where the notice is served on the adult member of the family of the proceedee, the process server shall obtain the signature or thumb impression of the adult member on the duplicate of the notice as a token of proof of the service;
 - (d) if the adult member of the family of the proceedee refuses to put a signature or the thumb impression, as the case may be, the process server shall report the same to the Foreigners Tribunal;
 - (e) if the proceedee or any available adult member of his family refuses to accept the notice, the process server shall give a report to the Foreigners Tribunal in that regard along with the name and address of a person of the locality, who was present at the time of making such an effort to get the notices served, provided such person is available and willing to be a witness to such service and the process server shall obtain the signature or thumb impression of such witness, if he is present and willing to sign or put his thumb impression, as the case may be;
 - (f) if the proceedee has changed the place of residence or place of work, without intimation to the investigating agency, the process server shall affix a copy of the notice on the outer door or some other conspicuous part of the house in which the proceedee ordinarily resides or last resided or reportedly resided or personally worked for gain or carries on business, and shall return the original to the Foreigners Tribunal from which it was issued with a report endorsed thereon or annexed thereto stating that he has so affixed the copy, the circumstances under which he did so, and the name and address of the person, if any, by whom the house was identified and in whose presence the copy was affixed;
 - (g) where the proceedee or any adult member of his family is not found at the residence, a copy of the notice shall be pasted in a conspicuous place of his residence, witnessed by one respectable person of the locality, subject to his availability and willingness to be witness in that regard and the process server shall obtain the signature or the thumb impression of that person in the manner in which such service is effected;
 - (h) where the proceedee resides outside the jurisdiction of the Foreigners Tribunal, the notice shall be sent for service to the officer-in-charge of the police station within whose jurisdiction the proceedee resides or last resided or is last known to have resided or worked for gain and the process server shall then cause the service of notice in the manner as provided herein above;
 - (i) if no person is available or willing to be the witness of service of notice or refuses to put his signature or thumb impression, the process server shall file a signed certificate or verification to that effect, which shall be sufficient proof of such non-availability, unwillingness and refusal;
 - (j) on receipt of the signed certificate or verification referred to in clause (i), the Foreigners Tribunal shall return such references with such directions as it thinks fit to the authority who has made the reference for tracing out the proceedee and produce before the said Foreigners Tribunal.
- (6) Where the proceedee appears or is brought before the Foreigners Tribunal and he produces the documents in support of his claim, the Foreigners Tribunal may release such person on bail and decide the matter accordingly.
- (7) In case where notice is duly served, the proceedee shall appear before the Foreigners Tribunal in person or by a counsel engaged by him, as the case may be, on every hearing before the Foreigners Tribunal.
- (8) The Foreigners Tribunal shall give the proceedee ten days time to give reply to the show cause notice and further ten days time to produce evidence in support of his case.
- (9) The Foreigners Tribunal may refuse a prayer for examination of witnesses on Commission for production of documents if, in the opinion of the Foreigners Tribunal, such prayer is made to delay the proceedings.
- (10) The Foreigners Tribunal shall take such evidence as may be produced by the Superintendent of Police concerned.
- (11) The Foreigners Tribunal shall hear such persons as, in its opinion, are required to be heard.
- (12) The Foreigners Tribunal may grant adjournment of the case on any plea sparingly and for reasons to be recorded in writing.
- (13) Where the proceedee fails to produce any proof in support of his claim that he is not a foreigner and also not able to arrange for bail in respect of his claim, the proceedee shall be detained and kept in holding centre.

(14) The Foreigners Tribunal shall dispose of the case within a period of sixty days of the receipt of the reference from the Central Government or State Government or Union territory Administration or any authority as specified in sub-paragraph (1) of paragraph 16.

(15) After the case has been heard, the Foreigners Tribunal shall forward its opinion as soon thereafter as may be practicable, to the officer or the authority specified in this behalf in the order of reference.

(16) The final order of the Foreigners Tribunal shall contain its opinion on the question referred to, which shall be a concise statement of facts and the conclusion.

18. Procedure for disposal of questions referred to in sub-paragraph (2) of paragraph 16.— (1) The Foreigners Tribunal shall, before giving its opinion on the question referred to in sub-paragraph (2) of paragraph 16, give the person in respect of whom the opinion is sought a reasonable opportunity of making a representation and producing evidence in support of his case and after considering such evidence as may be produced and after hearing such persons as may desired to be heard, the Foreigners Tribunal shall forward its opinion to the officer or authority specified in this behalf in the order of reference.

(2) The Foreigners Tribunal may take such evidence as may be produced by the registering authority appointed under sub-rule (1) of rule 19 of the Citizenship Rules, 2009, who has made the reference to the Foreigners Tribunal.

(3) The Foreigners Tribunal may hear both the parties.

(4) The Foreigners Tribunal shall dispose of the case within a period of sixty days of the receipt of the reference from the authority as specified in sub-paragraph (2) of paragraph 16.

(5) After the case has been heard, the Foreigners Tribunal shall forward its opinion as soon thereafter as may be practicable, to the officer or the authority specified in this behalf in the order of reference.

(6) The final order of the Foreigners Tribunal shall contain its opinion on the question referred to, which shall be a concise statement of facts and the conclusion.

(7) Subject to the provision of this Order, the Foreigners Tribunal shall have the power to regulate its own procedure for disposal of the cases expeditiously in a time bound manner.

19. Procedure for disposal of appeal referred to in sub-paragraph (3) of paragraph 16.— (1) While preferring an appeal under paragraph 8 of the Schedule appended to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, the applicant shall provide a certified copy of the rejection order received from the National Register of Indian Citizens authorities along with the grounds for appeal.

(2) The appellant may appear either in person or through a legal practitioner or a relation authorised by the appellant in writing subject to the acceptance of such representation by the Foreigners Tribunal.

(3) The State Government may appoint a pleader to represent the District Magistrate.

(4) The Foreigners Tribunal shall issue a notice to the District Magistrate to produce National Register of Indian Citizens records within thirty days from the date of receipt of the notice and a copy of the said notice shall also be sent to the pleader appearing for the State Government and to the appellant.

(5) The District Magistrate shall provide the National Register of Indian Citizens records in original including the application form and documents submitted by the appellant and orders passed by the National Register of Indian Citizens authorities to the pleader appearing for the State Government against the claims or objections filed by the appellant.

(6) In case no appeal is preferred under paragraph 8 of the Schedule appended to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, the District Magistrate may refer to the Foreigners Tribunal for its opinion the question as to whether the person is a foreigner or not within the meaning of the Act in terms of sub-paragraph (1) of paragraph 16.

(7) Persons against whom a reference has already been made by the Central Government or State Government or Union territory Administration or any authority as specified in sub-paragraph (1) of paragraph 16 to any Foreigners Tribunal shall not be eligible to file the appeal before the Foreigners Tribunal.

(8) If any Foreigners Tribunal has already given opinion about a person earlier as a foreigner, such person shall not be eligible to file an appeal to any Foreigners Tribunal.

(9) On behalf of the District Magistrate, the pleader shall produce the National Register of Indian Citizens records before the Foreigners Tribunal.

(10) Upon production of the records, if the Foreigners Tribunal finds merit in the appeal, it shall issue notice to the appellant and the District Magistrate specifying the date of hearing and such date shall be within thirty days from the date of production of the records.

(11) The District Magistrate may depute an officer as authorised representative to act on his behalf in any proceeding before the Foreigners Tribunal.

(12) During the hearing, the Foreigners Tribunal shall give the appellant, the pleader appearing for the State Government and the authorised representative of the District Magistrate, if any, a reasonable opportunity to present their case including filing of any representation or producing documents or evidence in support of their case.

(13) While disposing the appeal or reference mentioned in sub-paragraph (6), the Foreigners Tribunal shall be guided by sub-paragraphs (9), (11) and (12) of paragraph 17.

(14) The Foreigners Tribunal shall dispose of the appeal after hearing the appellant, the pleader appearing for the State Government and the authorised representative of the District Magistrate, if any :

Provided that the Foreigners Tribunal shall also, if the appeal is rejected, give a clear finding as to whether the appellant is a foreigner or not within the meaning of the Act.

(15) The Final order of the Foreigners Tribunal shall contain the following particulars, namely:-

(a) its opinion on the matter whether the appellant is eligible for inclusion in the National Register of Indian Citizens or not and shall also contain as to whether the appellant, if his appeal is rejected, is a foreigner or not within the meaning of the Act;

(b) a concise statement of facts and conclusion based on which the Foreigners Tribunal has arrived at its decision.

(16) The Final order of the Foreigners Tribunal shall be given within a period of one hundred and twenty days from the date of production of the records.

(17) Subject to the provision of this Order, the Foreigners Tribunal shall have the power to regulate its own procedure for disposal of the cases expeditiously in a time bound manner.

20. Procedure for setting aside *ex parte* order.—(1) Where the Foreigners Tribunal has passed an *ex parte* order for non-appearance of the proceedee and he has sufficient cause for not appearing before the Foreigners Tribunal, it may on the application of the proceedee, if filed within thirty days of the said order, set aside its *ex parte* order and decide the case accordingly.

(2) The proceedee may file an application to the Foreigners Tribunal within thirty days to review the decision of the Foreigners Tribunal claiming that he is not a foreigner and the Foreigners Tribunal may review its decision within thirty days of the receipt of such application and decide the case on merits.

(3) Subject to the provisions of this Order, the Foreigners Tribunal shall have the powers to regulate its own procedure for disposal of the cases expeditiously in a time bound manner.

21. Powers of Foreigners Tribunal.— The Foreigners Tribunal shall have the powers of a civil court while trying a suit under the Code of Civil Procedure, 1908 (5 of 1908) and the powers of a Judicial Magistrate of the first class under the Bharatiya Nagarik Suraksha Sahita, 2023 (46 of 2023) in respect of the following matters, namely:—

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) requiring the discovery and production of any document;

(c) issuing commissions for the examination of any witness;

(d) directing the proceedee to appear before it in person;

(e) issuing a warrant of arrest against the proceedee, if he fails to appear before it.

The First Schedule

[See paragraph 11(1), (3) and (4)]

List of mountain peaks opened for mountaineering expeditions by foreigners**I. HIMACHAL PRADESH**

S.No.	Name of the Peak	Height (in metres)	Longitude	Latitude	Remarks
1	CB-9	6108	77 27'	32 34'	Manali- Batal (RH)-BC-C-I,C-II,C-III and summit attempt
2	CB-10 (Tara Pahar)	6227	77 28'	32 36'	Manali-Chhatru-Chhota Dara-Batal (RH)-BC-C-I,C-II and summit attempt
3	CB-11	5955	77 31'	32 22'	-do-
4	CB-12	6258	77 33'	32 20'	-do-
5	CB-13	6164	77 33'	32 21'	-do-
6	CB-13A	6240	77 33'	32 21'	-do-
7	CB-14	6078	77 34'	32 32'	-do-
8	CB-16	5825	77 31'	32 19'	-do-
9	CB-20	5695	77 31'	32 24'	-do-
10	CB-22	5720	77 33'	32 24'	Manali-Chhatru-Chhota Dara-Batal (RH)-Linder-BC-C-I,C-II and summit attempt
11	CB-26	5840	77 29'	32 20'	Batal (RH)-BC-C-I,C-II, and summit
12	CB-31	6096	77 28'	62 25'	Manali-Chhatru-Chhota Dara-Batal (RH)-BC-C-I,C-II and summit
13	CB-32	5639	77 27'	32 26'	Manali-Chhatru-Chhota Dara-Batal (RH)-BC-C-I,C-II and summit
14	CB-33 (Minar)	6185	77 29'	32 28'	Batal (RH)-Dekka-BC-C-I,C-II, and summit
15	CB-34	5635	77 31'	32 28'	-do-
16	CB-35	5568	77 30'	32 29'	Manali- Batal (RH)-BC-C-I,C-II, and summit
17	Unnamed Peak	5510	77 17'	32 28'	Manali- Darcha-Jispa-BC-C-I,C-II, and summit
18	Unnamed Peak	5852	77 14'	32 28'	-do-
19	Unnamed Peak	5765	77 09'	32 33'	Manali- Darcha-Jispa-BC-C-I,C-II, and summit
20	Unnamed Peak	5860	77 38'	32 15'	Manali- GramphoChhatru (RH)- Jitang-PutiRunishigri (BC)-C-I and summit attempt

21	Devachan	6265	77 33'	32 14'	Kulu- Manikaran (RH)- TosSaram- Base Camp-C- I, C-II and C-III and summit attempt
22	Papsura	6440	77 33'	32 12'	Manali (RH)-Manikaran (RH)- Tos(Vill)- Shamshi- sari-BC-ABC-C-I,C-II and C-III and summit attempt
23	Whitae Sail (Dharansura)	6420	77 34'	32 12'	Kulu (RH)-Manikaran (RH)- Tos(Vill)- Shamshi- sari-BC-ABC-C-I,C-II and C-III and summit attempt
24	Unnamed Peak	5790	77 38'	32 14'	Manali-Grampho- Chhatru(RH)-Dhhota Dara-BC, C-I,C-II and summit attempt
25	Tiger Toth	5980	77 36'	32 18'	Manali-Batal Base Camp- C-I,C-II,C-III and summit attempt
26	Unnamed Peak	5360	77 47'	32 08'	Batal-Karacha-Barasigri Glacier-C-I,C-IIand summit attempt
27	Unnamed Peak	6090	77 42'	32 14'	Grampho-Chhota Dara- Batal (HR)- Karcha Nala- BC-C-I,C-II and summit attempt
28	Indra San	6223	77 24'	31 12'	Manali (RH)-Jagatsukh (RH)-Achhika-Seri- Tainta-BC-C-I,C-II,C- III,C-IV and summit attempt
29	Deo Tibba	6001	77 23'	32 11'	Manali (RH)-Jagatsukh (RH)-Achhika-Seri- Tainta-BC-C-I,C-II, (Duhangan col), C-III, and summit attempt
30	AlirathniTibba	5470	77 26'	32 05'	Kuku (RH)-Malansa BC- C-I, C-II and summit attempt
31	Hanuman Tibba	5932	77 02'	32 20'	Manali-Solang-Dhundi (RH)-Beas Kun BC-ABC
32	Manali	5640	77 03'	32 24'	Dhundi (RH)-Beas Kund (BC)-C-I, C-II and summit attempt
33	Makerbeh	6069	77 04'	32 25'	Mandi – Palchan- Dhundi (RH)- Beas Kund BC- C-I, C-II, C- III and summit attempt
34	Shikarbeh	6200	77 03'	32 23'	-do-
35	Behali Jot	6245	76 35'	32 50'	Udaipur (RH) – Margaon- BC (Tal Go) c- II and summit attempt
36	Menthosa	6443	76 42'	32 55'	Manali – Rohtang pass- Tandi- Udhaipur (RH)-

					NiyarMallah- Urgosvill (last vill) BC-C-I, C-II and summit attempt
37	Phabrang	6172	76 47'	32 44'	Manali – Rohtang pass- Tandi- Udhaipur (RH)- NiyarMallah- Urgosvill (last vill) BC-C-I, C-II and summit attempt
38	Unnamed Peak	5472	76 47'	31 44'	Manali- Tandi- Udaipur- Miyar Nallah- Karpal BC- C-I, C-II and summit attempt
39	Unnamed Peak	5598	76 48'	32 46'	-do-
40	Unnamed Peak	5666	76 50'	62 45'	Urgas- Chaliry forest- GangupaNalah- BC-C-I, C-II then summit
41	Kharcha Parbat	6270	77 43'	32 21'	Manali Batal (RH)- BC- ABC-C-I- summit camp and attempt to summit
42	Consolation Peak		77 23'	32 12'	Kulu- Manali (RH)- Chikka- Chandertal- BC- C-II then summit
43	Hanuman Tibba I	5932	77 02'	32 21'	Manali- Dhundi- Beaskund- BC-C-I, C-II then summit
44	Hanuman Tibba-II	5366	77 02'	32 21'	-do-
45	Kullu Makalu	6350			Mountaineering
46	KulluPumori	6481			Mountaineering
47	KulluEiger	5646			Trekking
48	Dibibokri Pyramid	6408			Mountaineering
49	Fluted peak	6137			Mountaineering
50	Hunnungma	5952			Trekking
51	Pyramid	6036			Mountaineering
52	Parbati South	5806			Trekking
53	Rubal Kang	6150			Mountaineering
54	Shigri Parbat	6526			Mountaineering
55	Snow Cone	6311			Mountaineering
56	Snow Dome	5980			Trekking
57	Shitidhar	5294			Trekking
58	Ashagiri	6100			Mountaineering
59	CB-17	5875			Trekking
60	CB-18	5915			Trekking
61	CB-19	5890			Trekking
62	CB-48(Tamoo)	5904			Trekking
63	CB-49(Tilakalhar)	5964			Trekking

64	CB-50	6096			Mountaineering
65	CB-52	5944			Trekking
66	CB-53(Sharmili)	6000			Mountaineering
67	CB-54	6069			Mountaineering
68	CB-55(Sharmili)	5956			Trekking
69	CB-57(Tapugiri)	5791			Trekking
70	KR-1	6157			Mountaineering
71	KR-2	6187			Mountaineering
72	KR-3	5154			Trekking
73	KR-4	6340			Mountaineering
74	KR-5(CB-7)	6258			Mountaineering
75	KR-6	5187			Trekking
76	KR-7	6096			Mountaineering
77	KR-8	6005			Mountaineering
78	Lalana	6265			Mountaineering
79	M-1	5730			Trekking
80	M-2	5925			Trekking
81	M-3	5925			Trekking
82	M-4(Mulkila)	6571			Mountaineering
83	M-5	6370			Mountaineering
84	M-6	6182			Mountaineering
85	M-7(Taragiri)	6279			Mountaineering
86	M-8	6096			Mountaineering
87	M-9	5736			Trekking
88	M-10	5852			Trekking
89	Mulkila(M 04)	6517			Mountaineering
90	T-1	5669			Trekking
91	T-2	6035			Mountaineering

II. JAMMU AND KASHMIR

S.No	Name of the Peak	Height (in metres)	Longitude	Latitude	Remarks
1	Bobang	5971	76.133333	33.416667	Leh- Harpass-Kijai Nala-Nagdal Lake-C- I, C-II summit attempt
2	Tanak Peak	5948	76.1	33.8	Kargil- (BC)-Sanku-Pan (RH) to BC-C-I, C-II then summit
3	Yan	6230	76.066667	33	Leh (RH)- Gya-Gyamarnala-Kongmarule- Nimaling-

					Shang- Shangphy- BC-ABC then summit
4	Eiger	6001	76.096295E	35.578045N	Mountaineering
5	Cerro Kisthwar	6200	76.5769E	33.3489N	Mountaineering
6	Chomochior	6322	76.6500E	33.3500N	Mountaineering
7	Kailash	6400	75.6827E	32.8700N	Mountaineering
8	Agyasol	6200	76.349111E	33.351966N	Mountaineering
9	Umasi	6020	Umasi La pass situated at Great Himalayan Range in between Kishtwar and Zaskar		Mountaineering
10	Kalidahar, Kishtwar (Spires)	5900	76.6000E	33.3500N	Trekking
11	Dandagoporum	6100	76.5900E	33.3600N	Mountaineering
12	Mardi Phabrang	6062	76.3167E	33.3333 N	Mountaineering
13	Tupendu I	5700	75.8300E	33.3500N	Trekking
14	Tupendu II	5600	75.8300E	33.3500N	Trekking
15	Kishtwar Shivling	6040	76.4456E	33.3841N	Mountaineering
16	Barmmah Peak	5813	76.051111E	33.506389N	Trekking

III. LADAKH

S.No	Name of the Peak	Height (in metres)	Longitude	Latitude	Remarks
1	Nun	7135	76.016667	33.983333	(East- Leh-Kargil-Panikhar- Gulmotongas (RH)- BC-C-I, C-II, C-III and summit attempt
2	Kun	7077	76.05	34.016667	Leh- Kargil-Panikhar- Gulmotongas (RH)-BC-C-I, C-II, C-III and summit attempt
3	Pinnacle	6955	76.083333	34.016667	-do-
4	White Needle	6420	76.066667	33.983333	Leh- Kargil-Panikhar- Gulmotongas (RH)-BC-C-I, C-II, C-III and summit attempt
5	Z-2 peak	6152	76.2	33.783333	Kargil- gulmotongas- Ringdoom- Lalung Glacier- BC-C-I, C-II then summit
6	Z-3 Hill	6270	76.316667	33.7	Kargil- Gulmotongas- Haskira Glacier- C- I, C-II then summit
7	Z-I	6155	76.133333	33.933333	-do-
8	Z-8	6050	76.333333	33.833333	-do-

9	Kangri	5508	77.466667	34	Leh- Stock Vill- (RH)- BC-ABC- C-I, C-II and summit attempt
10	Kangri	5900	77.483333	33.95	-do-
11	Shingrugo		76.966667	33.466667	Kargil- Padam- Pibting C- I, C-II then summit
12	Lingsarmo	6955	76.081111	34.1725	(S.No.15 to 118 – Map No.) 52-B-04
13	Rungofarka	6395	76.059444	34.034722	52-B-04
14	Techafarka	6495	76.093889	34.033611	52-B-04
15	Pt 6148	6148	76.035556	34.046944	52-B-04
16	Shafat 1	6800	76.085278	34.011111	52-B-04
17	Photoksar	6080	76.796667	34.028333	52-B-16
18	Shafat II	6302	76.111944	33.943889	52-C-01
19	Shafat III	6155	76.139444	33.937778	52-C-01
20	Chiling I	6349	76.162222	33.811944	52-C-01
21	Chiling II	6253	76.166667	33.819167	52-C-01
22	Lalung I	6243	76.236944	33.759722	52-C-01
23	Lalung II	6126	76.200556	33.783333	52-C-01
24	Lalung III	6157	76.2	33.756111	52-C-01
25	Pt 6048	6048	76.254722	33.798889	52-C-05
26	Pt 6197	6197	76.262778	33.784444	52-C -05
27	Pt 6274	6274	76.254722	33.817778	52-C-05
28	Pt 6485	6485	76.339167	33.756667	52-C-05
29	Pt 6067	6067	76.261111	33.768333	52-C-05
30	Pt 6035	6035	76.305	33.7	52-C-06
31	Pk 6000	6000	76.403056	33.646389	52-C-06
32	Pt 6125	6125	76.365556	33.630833	52-C-06
33	Pt 6080	6080	76.365556	33.621944	52-C-06
34	Pt 6240	6240	76.371667	33.584444	52-C-06
35	Hagshu I	6515	76.465278	33.545833	52-C-06
36	Pt 6035	6035	76.479722	33.526389	52-C-06
37	Pt 6157	6157	76.816389	33.417222	52-C-15
38	Pt 6162	6162	76.808889	33.398333	52-C-15
39	Pt 6184	6184	76.807222	33.389722	52-C-15
40	Pt 6431	6431	76.813056	33.385833	52-C-15
41	Pt 6436	6436	76.794722	33.367222	52-C-15
42	Pt 6028	6028	76.859167	33.371667	52-C-15

43	Pt 6107	6107	76.785556	33.334444	52-C-15
44	Pt 6022	6022	76.768889	33.328333	52-C-15
45	Pt 6018	6018	77.069722	33.760278	52-G-01
46	Pt 6126	6126	77.017222	33.030556	52-G-01
47	Pt 6034	6034	77.050278	33.790278	52-G-01
48	Pt 6075	6075	77.209167	33.641944	52-G-02
49	Pt 6120	6120	77.150833	33.68	52-G-02
50	Pt 6150	6150	77.176389	33.6625	52-G-02
51	Pt 6020	6020	77.037222	33.156667	52-G-04
52	Pt 6140	6140	77.030833	33.133333	52-G-04
53	Pt 6165	6165	77.015556	33.1225	52-G-04
54	Pt 6045	6045	77.038333	33.113611	52-G-04
55	Pt 6080	6080	77.0025	33.105278	52-G-04
56	Pt 6070	6070	77.033889	33.075833	52-G-04
57	Pt 6180	6180	77.008056	33.073611	52-G-04
58	Pt 6005	6005	77.052222	33.009722	52-G-04
59	Pt 6060	6060	77.086944	33.015278	52-G-04
60	Pt 6125	6121	77.441944	33.986667	52-G-05
61	Kangyatse II	6210	77.551944	33.7525	52-G-09
62	Kangyassay I	6401	77.558333	33.748056	52-G-10
63	Pt 6090-I	6069	77.581667	33.738611	52-G-10
64	Pt 6265	6265	77.574444	33.725278	52-G-10
65	Pt 6340	6340	77.561111	33.717778	52-G-10
66	Pt 6280	6280	77.550833	33.725278	52-G-10
67	Pt 6090-II	6090	77.538333	33.74	52-G-10
68	Pt 6225	6225	77.591389	33.702222	52-G-10
69	Pt 6000	6000	77.584722	33.711944	52-G-10
70	Pt 6190	6190	77.570278	33.706389	52-G-10
71	Pt 6230	6230	77.545833	33.704167	52-G-10
72	Pt 6170	6170	77.546944	33.673333	52-G-10
73	Pt 6025	6025	77.580556	33.673056	52-G-10
74	Pt 6040	6040	77.583333	33.645278	52-G-10
75	Pt 6030	6030	77.595556	33.625278	52-G-10
76	Pt 6120	6120	77.598333	33.61	52-G-10
77	Khyam I	6101	77.655278	33.503056	52-G-10
78	Khyam II	6100	77.664444	33.523333	52-G-10
79	Zara I	6130	77.6325	33.490833	52-G-11
80	Zara II	6000	77.635278	33.476111	52-G-11

81	Pt 6163	6163	78.220278	33.489167	52-K-03
82	Pt 6045	6045	78.120278	33.353611	52-K-03
83	Pt 6126	6126	78.123333	33.341667	52-K-03
84	Pt 6029	6029	78.155833	33.337778	52-K-03
85	Pt 6148	6148	78.1075	33.329167	52-K-03
86	Pt 6230	6230	78.158889	33.322778	52-K-03
87	Pt 6335	6335	78.18	33.330278	52-K-03
88	Pt 6280	6280	78.184167	33.313611	52-K-03
89	Pt 6385	6385	78.198611	33.306667	52-K-03
90	Pt 6205	6205	78.212222	33.293611	52-K-03
91	Pt 6260	6260	78.215278	33.281667	52-K-03
92	Pt 6090	6090	78.223333	33.300833	52-K-03
93	Pt 6045	6045	78.243333	33.305833	52-K-03
94	Pt 6050	6050	78.239167	33.286667	52-K-03
95	Pt 6069	6069	78.016944	33.07	52-K-04
96	Pt 6069	6069	78.003056	33.096111	52-K-04
97	Pt 6012	6012	78.1325	33.2325	52-K-04
98	Pt 6150	6150	78.121389	33.198333	52-K-04
99	Pt 6135	6135	78.141667	33.190833	52-K-04
100	Pt 6205	6205	78.163333	33.181389	52-K-04
101	Pt 6030	6030	78.174167	33.192778	52-K-04
102	Pt 6005	6005	78.178333	33.204444	52-K-04
103	Pt 6100	6100	78.077222	33.012778	52-K-04
104	Pt 6060	6060	78.095	33.069167	52-K-04
105	Pt 6080	6080	78.105833	33.058611	52-K-04
106	Pt 6000	6000	78.116667	33.070833	52-K-04
107	Pt 6035	6035	78.161667	33.058333	52-K-04
108	Pt 6105	6105	78.154167	33.044722	52-K-04
109	Pt 6380	6380	78.174444	33.138333	52-K-04
110	Pt 6355	6355	78.174444	33.124444	52-K-04
111	Pt 6020	6020	78.196667	33.143889	52-K-04
112	Pt 6130	6130	78.204167	33.159722	52-K-04
113	Pt 6094	6094	78.205278	33.1625	52-K-04
114	Pt 6100	6100	78.216667	33.123889	52-K-04
115	Golap Kang	5900	77 28' 33'	33 57' 35"	Trekking

IV. SIKKIM

S.No.	Name of the Peak	Height (in Meters)	Longitude	Latitude	Remarks
1	Jopono	5936			Trekking
2	Koktang	6147			Mountaineering
3	Nepal Peak	7168			Mountaineering
4	Pyramid Peak	7123			Mountaineering
5	Talung	7349			Mountaineering
6	Talung South I	6970			Mountaineering
7	Talung South II	7388			Mountaineering
8	Tent Peak	7365			Mountaineering
9	Tingchen Khang	6010			Mountaineering
10	Zemu Peak	7038			Mountaineering

V. UTTARAKHAND

S.No.	Name of the Peak	Height (in meters)	Longitude	Latitude	Remarks
1	Panwali Dwar	6663	79 57'	30 17'	Song (RH) – Khati-Dwalio- Phukia- Base Camp- C-I, C- II and summit attempt
2	Nanda Devi East	7437	79 59'	30 21'	Munsyari (RH)- Lilam-Martoli (Vill)- Nasanpatti Bhadeligwar BC-C-I, C-II, C-III and summit attempt
3	Nandakhat	6545	79 58'	30 18'	Bharari (RH) Loharkhet-Khati - Dwali- (Vill)- Base Camp C-I, C- II, C-III summit attempt
4	Mrigthuni	6855	79 49'	30 17'	Bharari (RH) Loharkhet-Khati - Dwali- (Vill)- Base Camp C-I, C- II, C-III summit attempt
5	Maiktoli	6803	79 52'	30 16'	-do-
6	Trishul-I	7120	79 46'	30 18'	Ghat (RH) – Sitel- Sutol-Lat Kopri-Chandniya Ghat- BC-C-I, C-II, C-III summit attempt
7	Trishul-II	6690	79 46'	30 17'	-do-
8	Trishul-III	6008	79 48'	30 17'	-do-
9	Tharkot	6099	79 49'	30 13'	Bharari (RH) - Khati via Dhakuri- Jatolia- Sunder-Dunga- Sukhran Cave BC C-I, C- II, C-III and summit attempt

10	Nanda Ghunti	6390	79 43'	30 20'	Debal (RH) – Hemkund (BC)- Roopkund- Attempt Nanda ghunti via the Ronti Saddle
11	Ronti	6063	79 43'	30 22'	-do-
12	Bhanoti	5645	79 50'	30 12'	Bharari (RH) - Loharkhet-Dhakuri - Khati (Vill)- Base Camp - C-I, C- II, and summit attempt
13	Baljuri	5922	79 57'	30 15'	Bharari (RH) - Loharkhet-Dhakuri - Khati (Vill)- Base Camp - C-I, C- II, C- III and summit attempt
14	Nanda Kot	6861	80 04'	30 16'	Song (RH) Loharkhet-Dhakuri Pass- Khati (Vill)- Dwali- C-I, C- II and summit attempt
15	Lepsa Dhura	5913	80 04'	30 14'	-do-
16	Unnamed Peak		77 16'	32 32'	Domphu Gompa (RH)- KhoksarNaiTempala Pass (BC)- CI summit attempt
17	Bara sukha		78 36'	31 04'	Uttarkashi- Dunga- Pura (RH)- Tangua- Rania- Base Camp- C- I & C-II then summit attempt
18	Rudugaira	5819	78 52'	30 56'	Gangotri (RH) – Tapovan (BC) then summit
19	Swargtrohini-I	6252	78 30'	31 06'	Deherdun- Natwar & Sansiri (RH)- Taial- Osala- BC, BC-I and summit attempt
20	Swargtrohini-II	6278	78 30'	31 06'	-do-
21	Banderpunchi	6320	78 33'	31 00'	-do-
22	Srikanth	6133	78 48'	30 57'	Uttarkashi- Bhatwari- Sukki (RH)- Hasil- along Tel Gad Nullah- BC-I, BC-II and summit attempt
23	Gangotri-I	6672	78 50'	30 55'	Gangotri (RH)- Ruduagira Nallah- BC- C-I - C-II and summit attempt
24	Gangotri-II	6590	78 51'	30 54'	-do-
25	Gangotri-III	6577	78 52'	30 48'	-do-
26	Joanali	6632	78 51'	30 52'	-do-
27	Jogin-I (6465)	6465	78 55'	60 52'	-do-
28	Jogin-II	6342	78 55'	30 53'	Gangotri (RH)- Ruduagira Nallah- BC- C-I - C-II and summit attempt
29	Jogin-III	6166	78 56'	30 52'	-do-
30	Thalaysagar	6964	78 59'	30 51'	-do-

31	Manda	6568	79 00'	59 55'	Gangotri-Chirbas- BC- I, BC-II and summit attempt
32	Meru North	6450	79 02'	59 52'	Gangotri-Chirbas- Gaumukh- Tapovan BC- I, BC-II and summit attempt
33	Meru East	6261	79 02'	29 52'	-do-
34	Kirti Stambh	6270	79 01'	30 49'	Gangotri-Chirbas- Gaumukh- BC- I, BC-II and summit attempt
35	Bhatekhunta	6578	79 02'	30 48'	Gangotri-Chirbas- Gaumukh- BC- I, BC-II and summit attempt
36	Kedarnath	6962	79 04'	30 47'	-do-
37	Kedr Dome	6830	79 04'	30 48'	Gangotri-Chirbas- Gaumukh- BC- I, BC-II and summit attempt
38	KarchaKund	6632	79 07'	30 46'	-do-
39	Shivling	6543	79 04'	30 52'	Gangotri- Gaumukh- Nandaban- BC- I, BC-II and summit attempt
40	Bhagirath-I	6856	79 09'	30 51'	-do-
41	Bhagirath-II	6512	79 09'	30 51'	-do-
42	Bhagirath-III	6454	79 08'	30 52'	Gangotri- Gaumukh- Nandaban- BC- I, BC-II and summit attempt
43	Vasuki Parhal	6792	79 10'	30 52'	-do-
44	Satopaqnth	7075	79 13'	30 50'	-do-
45	Sudarshan Parbat	6507	79 05'	30 58'	Gangotri- Gaumukh- BC-I, BC-II and summit attempt
46	Changabang	6866	79 55'	30 29'	Joshimath (RH)- Lata Vill. Belta- Latakark- Dibrugatta- Upper Deodi- BC- C-I, C-II and summit attempt
47	Nilkantha	6597	79 24'	30 43'	Joshimath- Badrinath- BC- I and summit attempt
48	Chaukhamba-I	7886	79 15'	30 43'	Joshimath- Mana Vill- BC-I, BC-II, BC-III and summit attempt
49	Chaukhamba-II	7070	79 15'	30 43'	-do-
50	Chaukhamba-III	6995	79 15'	30 43'	-do-
51	Chaukhamba-IV	6854	79 15'	30 43'	-do-
52	Changuch	6322	80 02'	30 17'	Bharari (RH)- Loharkhet- Khati- Dwali (Vill)- Base Camp-C-I, C-II and summit attempt
53	Stok Kangri	6150	77 28'	33 59'	Trekking

					Leh-Stok Vill(RH)-TC-II-BC-C-I-C-II and summit attempt
54	Ladakhi (H.P)		77 03'	32 22'	Trekking Dhundi (RH)-Beas Kund(BC)-AB-C-I and summit attempt
55	Friendship	6284	77 12'	32 23'	Trekking Dhundi (RH)-Beas Kund(BC)-ABC-C-I and summit attempt
56	Avalanche	6443			Mountaineering
57	Bhrigupanth	6772			Mountaineering
58	Bharigu Parbat	6041			Mountaineering
59	Kalidhang	6375			Mountaineering
60	Yanbuk	5953			Trekking
61	Ratangarian	5858			Trekking
62	Chirbas Parbat	6529			Mountaineering
63	Mahalaya Parbat	5947			Trekking
64	Rudugaira	5819			Trekking
65	Balakun	6471			Mountaineering
66	Banderpunch West	6102			Mountaineering
67	Bewtarholi	6352			Mountaineering
68	Betartholi South	6318			Mountaineering
69	Bhagnyu	5706			Trekking
70	Garur Parbat	6504			Mountaineering
71	Garur Forked	6267			Mountaineering
72	Kalanka	6931			Mountaineering
73	Parbati Parbat	6257			Mountaineering
74	Pawagarh	5306			Trekking
75	PurbiDunagiri	6489			Mountaineering
76	Rishi Pahar	6992			Mountaineering
77	Narayan Parbat	5965			Trekking
78	Nar Parbat	5855			Trekking
79	Black Peak	6387			Mountaineering
80	Dangthal	6050			Mountaineering
81	Devisthan-I	6678			Mountaineering
82	Devisthan-II	6529			Mountaineering
83	Devtoli	6788			Mountaineering
84	Dunagiri	7066			Mountaineering

85	Hardeol	7151			Mountaineering
86	Janhukot	6806			Mountaineering
87	Kirti Stambha	6270			Mountaineering
88	Lamchir	5662			Trekking
89	Lamchir South	5209			Trekking
90	Lampak South	6324			Mountaineering
91	Mahalaya Parbat	5947			Trekking
92	Manda-I	6568			Mountaineering
93	Manda-II	6529			Mountaineering
94	Manda-III	6510			Mountaineering
95	Nanda Bhanar	6269			Mountaineering
96	Nanda Khani	6029			Mountaineering
97	Nanda Lapak	5782			Trekking
98	Panchachuli-I	6355			Mountaineering
99	Panchachuli-II	6904			Mountaineering
100	Panchachuli-III	6312			Mountaineering
101	Panchachuli-IV	6334			Mountaineering
102	Panchachuli-V	6437			Mountaineering
103	Rishi Kot	6236			Mountaineering
104	SAF Minal	6911			Mountaineering
105	Srikantha	6133			Mountaineering
106	Sumeru Parbat	6330			Mountaineering

The Second Schedule

[See paragraph 11 (2)]

Application form for seeking prior permission for climbing mountain peaks in India

Expedition details

Expedition details		Remarks
1.	Name of the peak to be climbed and Altitude along with Co-ordinates Alternative peak and Altitude (with Co-ordinates) (In case the peak for which permission is sought is not available for booking)	
2.	Organizer's country of Residence/ Citizenship/ Origin	
3.	Route chart	Attach (Geographical Map)
4.	Itinerary with dates (Beginning from the country of origin)	Attach
5.	Particulars of leader	Give in the format enclosed
6.	Particulars of team members	Give in the format enclosed
7.	Insurance Cover obtained	Yes/ No

8.	Whether the leader and members of the expedition will apply for e-Mountaineering visa or for regular paper visa at Indian Embassy/ High Commission or Mission In case of applying for regular Paper visa, name and place of the nearest Indian Embassy/ High Commission or Mission where application for visa will be submitted (indicate the address and contact details clearly)	
9.	Handling Agency Hired (Name, address and email ID)	
10.	Doctor/ Paramedic in the Team	Yes/ No
11.	Mountaineering equipment, clothing, food stuff and other stores being brought to India	Attach List
12.	Source of financing the expedition in broad terms	
13.	Whether Walkie Talkie sets or other similar equipment will be brought to India. If so, application for same should be filled up and attached	

(Signature of the leader)

Address:

Name

Date

Particulars of the leader and team members (separately for leader and each member of the team)

**Passport
size Photograph**

1.	Name	
2.	Father's name	
3.	Nationality	
4.	Address	
5.	Telephone number and email ID	
6.	Date of Birth and age	
7.	Occupation/ Profession	
8.	Passport number	

9.	Place and Date of issue of passport	
10.	Date of expiry of passport	
11.	Name and address/ telephone number/ Email ID of the next of kin (for notifying in the event of injury/ death)	
12.	Mountaineering and Trekking experience (Attach details)	

Date:

(Signature)

Place :

Name

Note :-

- (1) Application may be sent to the Indian Mountaineering Foundation at least ninety days before the proposed date of arrival of an expedition in India at the following address:-
The Honorary Secretary, Indian Mountaineering Foundation, 6, Benito Juarez Road, Opposite Anand Niketan, New Delhi – 110021, India.
Email : director@indmount.org
- (2) A liaison officer has to accompany each foreign expedition irrespective of whether the peak lies in the protected / restricted area or open area
- (3) For all other terms and conditions, please visit the website of Indian Mountaineering Foundation at www.indmount.org

The Third Schedule

[See paragraph 14 (1)]

Protected Areas

S. No.	State/ Union territory	Protected Area
1.	Arunachal Pradesh	Entire area of the State
2.	Himachal Pradesh	As indicated in Appendix
3.	Jammu and Kashmir	Between the Inner Line and the International Border, as indicated in Appendix
4.	Ladakh	Between the Inner Line and the International Border as indicated in Appendix
5.	Manipur	Entire area of the State
6.	Mizoram	Entire area of the State
7.	Nagaland	Entire area of the State
8.	Rajasthan	As indicated in Appendix
9.	Sikkim	Entire area of the State
10.	Uttarakhand	Between the Inner Line and the International Border, as indicated in Appendix

Appendix to the Third Schedule**HIMACHAL PRADESH**

S. No.	Name of Village	Revenue Village Name	Patwar Circle	Tehsil
(1)	(2)	(3)	(4)	(5)
District Kinnaur				
1.	Kunnu	Kunnu	Thangi	Moorang
2.	Charang	Charang	Thangi	Moorang
3.	Nesang	Nesang	Kanam	Pooh
4.	Dubling	Dubling	Pooh	Pooh
5.	Dabbling	Dabbling	Pooh	Pooh
6.	Khab	Khab	Namgia	Pooh
7.	Namgia	Namgia	Namgia	Pooh
8.	Tashigang	Tashigang	Namgia	Pooh
9.	Kaa	Kaa	Leo at Yangthang	Pooh
10.	Yangthang	Yangthang	Leo at Yangthang	Pooh
11.	Maling	Maling	Leo at Yangthang	Pooh
12.	Nako	Nako	Leo at Yangthang	Pooh
13.	Maling Dogri	Maling Dogri	Leo at Yangthang	Pooh
14.	Chango	Chango	Chango	Pooh
District Lahaul and Spiti				
1.	Dhankar	Sham	-	Spiti
2.	Shichiling	Sham	-	Spiti
3.	Poh	Sham	-	Spiti
4.	Tabo	Sham	-	Spiti
5.	Lari	Sham	-	Spiti
6.	Samdo	Sham	-	Spiti
7.	Korik	Sham	-	Spiti
8.	Gue	Gue	-	Spiti
9.	Hurling	Gue	-	Spiti

JAMMU AND KASHMIR

Position of Inner Line	Geo-Coordinates	
	Longitude	Latitude
From the point where National Highway 44 (erstwhile NH 1A) crosses the Punjab/Jammu and Kashmir Union Territory boundary along National Highway 44 (erstwhile NH 1A) up to JAMMU- along RANBIR CANAL road to AKHNUR- along CHENAB River up to junction of CHENAB and ANS River -Eastwards along CHENAB	74° 46' 11"	30° 10' 45"
CHANDRABHAGAR up to its junction with BICHIARIR	75° 10' 20"	33° 15' 57"

along RIASI/ANANTNAG District boundary up to-	74°34' 30"	33° 30' 28"
following PIRPANJAL RANGE to point 12947 -	74° 31' 52"	33° 32' 28"
KHABI KI GALI -	74° 31' 39"	33° 33' 56"
PIRPANJAL PASS-	74° 31' 16"	33° 37' 54"
point 15569 -	74° 32' 29"	33° 40' 52"
CHOTI GALI -	74° 30' 19"	33° 42' 56"
point 15560 -	74° 28' 04"	30° 45' 02"
point 15357-	74° 27' 15"	33° 45' 26"
ASDHAR MARG GALI -	74° 27' 45"	33° 46' 21"
NURPUR GALI -	74° 27' 32"	33° 47' 52"
PATHRI KI GALI -	74° 26' 30"	33° 49' 22"
point 14756 -	74° 25' 38"	33° 49' 48"
KHARA KI GALI -	74° 24' 45"	33° 51' 29"
CHINNAMH GALI -	74° 24' 18"	33° 52' 50"
JAMIAN WALI GALI -	74° 24' 04"	33° 55' 29"
CHORPANJAL PASS -	74° 21' 53"	33° 57' 27"
DEVAHARI GALI -	74° 20' 22"	33° 57' 14"
point 12890 -	74°19' 02"	33° 57' 27"
NILKANT GALI -	74°18' 33"	33° 59' 02"
point 13780 -	74°18' 38"	34°00' 06"
ZAJSUR GALI -	74° 18' 07"	34° 01' 04"
GURDALI GALI -	74° 16' 52"	34° 01' 44"
KHANPATHRI -	74° 15' 48"	34° 03' 02"
MARPATHRI -	74° 15' 42"	34° 04' 03"
point 11385 -	74° 15' 20"	34° 04' 39"
thence Northwards along URI-BARMULA Boundary -	74° 15' 55"	34° 08' 09"
up to Road Boundary crossing -	74° 16' 26"	34°10' 54"
Village ZAINPUR -	74°15' 55"	34° 11' 16"
Northwards along track to point 8000 -	74° 16' 39"	34° 13' 34"
along road to Road Junction -	74° 16' 45"	34° 14' 33"
along road to read track Junction -	74° 16' 48"	34° 15' 35'
South West along track to KANWARN and Track Crossing -	74° 16' 28"	34° 15' 25"
Northwards along KANWARN up to Nala Junction -	74° 16' 48"	34° 16' 19"
Village TAKIAKAMASHAH -	74° 16' 21"	34° 16' 36"

Westwards along track to village PAZALPUR -	74° 13' 59"	34° 17' 25"
Northwards along track to village SHAEIKHPURA -	74° 13' 55"	34° 19' 36"
along track to village DRANGSO -	74° 12' 50"	34° 20' 35"
along track to road track Junction -	74° 12' 45"	34° 21' 11"
along track to road track Junction -	74° 11' 46"	34° 23' 53"
NALA Junction -	74° 11' 37"	34° 24' 02"
Westwards along Nala to Nala Junction -	74° 10' 10"	34° 24' 03"
Northwards along track to point 6288-	74° 09' 38"	34° 25' 35"
along track to village KAKROSA -	74° 09' 47"	34° 27' 03"
Westward along track to village TRAT PURA -	74° 06' 55"	34° 28' 00"
Track junction -	74° 06' 21"	34° 28' 22"
North East to Village SHULUR -	74° 07' 02"	34° 29' 08"
along track to road junction -	74° 07' 13"	34° 29' 58"
Northwards along LAWODUGURN up to its source -	74° 07' 50"	34° 33' 58"
along ridge line to point 10639 -	74° 07' 55"	34° 34' 39"
PUTAKHAN GALI -	74° 07' 13"	34° 29' 58"
NAWAN GALI -	74° 11' 16"	34° 36' 22"
KANARI KHAN -	74° 12' 05"	34° 37' 35"
point 11824 -	74° 12' 20"	34° 38' 45"
SAFA WALI GALIE -	74° 13' 48"	34° 37' 57"
KRUPANWALI -	74° 15' 00"	34° 38' 12"
ATHAM GALI -	74° 17' 09"	34° 38' 29"
point 11443 -	74° 21' 49"	34° 39' 04"
PURA GALI -	74° 23' 19"	34° 39' 07"
ZIMINDARKHAN -	74° 25' 20"	34° 37' 14"
NAO GALI -	74° 27' 19"	34° 36' 19"
GRANG -	74° 31' 53"	34° 34' 57"
point 11485 -	74° 31' 33"	34° 33' 20"
point 11472 -	74° 32' 08"	34° 31' 40"
Point 11397 -	74° 34' 16"	34° 30' 44"
along foot track to point 7106 -	74° 36' 50"	34° 29' 01"
via PINGRATHARI -	74° 35' 34"	34° 30' 26"
and village KHORI -	74° 36' 09"	34° 29' 47"
along BONAR up to its Junction with MADMATIR -	74° 39' 09"	34° 26' 46"

Northeast along MADMATTIR up to its Junction with VIJUNAR -	74° 42' 07"	34° 29' 35"
along MADMATTI Stream up to River Nala Junction -	74° 50' 52"	34° 30' 02"
along SALNAI Nala and SHONSHPHALL NALA up to -	74° 56' 27"	34° 27' 51"
thence East along the rest line of SOGPUTDHAR ridge to point 13750 -	75° 05' 38"	34° 24' 10"
Nala Junction -	75° 08' 13"	34° 24' 26"
along LOKUT BAIB NAR up to -	75° 11' 55"	34° 22' 40"
Northwards along crest line to point 14670 -	75° 12' 12"	34° 28' 11"
point 15630 -	72° 17' 45"	34° 21' 54"
following District boundary to BOT KULANGAN PASS -	75° 17' 45"	34° 22' 35"
KARU.UPSHI up to 1 mile South of UPSHI-thence West of Road UPSHI MANALI up to CHUMIKGIARSA on LADAKH / HIMACHAL PRADESH border.		

STIPULATIONS

Notwithstanding anything contained herein above, a foreigner shall be permitted to: -

- (a) travel along National Highway 44 (erstwhile NH 1A) between the border of Punjab/Jammu and Kashmir and Jammu-Akhnur road subject to his complying with the following conditions: -
- (i) his movement from Jammu to Akhnur shall be confined to the road west of Ranbir Canal; and
- (ii) his movement in Jammu and Akhnur towns shall be restricted to the Municipal limits of these towns.
- (b) visit Gompas at Tia Timosgam, Rizong, Likir, Phyang, Sankar, Chemre, Gya, Miru and Rumtse subject to such conditions as may be specified by the Central Government in this behalf.

LADAKH

Position of Inner Line	Geo-Coordinates	
	Longitude	Latitude
Point 14850 - pins somewhere near Zero Point of Zojila pass in District Kargil	75°24' 08"	34°17'17"
Point 15310 - pins somewhere near Zojila Pass of District Kargil	75° 27' 09"	34°17' 08"
thence one mile North of road ZOJILA-DRAS-KARGIL-BODKHARBU-KHALSI-NIMU-LEH (up to and including GOMPA in area - pins in Leh town in District Leh	77° 35' 09"	34° 11' 00"

RAJASTHAN

Sl. No.	Revenue District	Tehsil	Block	Sub-Division	Remarks
District : Jaisalmer					
1	Jaisalmer	Pokaran	-	-	Area west of National Highway (NH) - 11 of Tehsil Pokaran
2	Jaisalmer	Jaisalmer	-	-	Area west of NH-11 of Tehsil Jaisalmer and the area west of NH 68 passing from Jaisalmer city HQ to Tehsil Fatehgarh border.
3	Jaisalmer	Ramgarh	-	-	Entire Tehsil Ramgarh
4	Jaisalmer	Sam	-	-	Entire Tehsil Sam
5	Jaisalmer	Fatehgarh	-	-	Area west of NH 68 of Tehsil Fatehgarh
District : Bikaner					
1	Bikaner	Khajuwala	Khajuwala	Khajuwala	-
2	Bikaner	Chhatargarh	Khajuwala/ Poogal	Chhatargarh	-
3	Bikaner	Poogal	Poogal	Poogal	-
4	Bikaner	Bajju	Bajju	Bajju	-
District : Sriganganagar					
1	Sri Ganganagar	Sri Ganganagar	Sri Ganganagar	1.Hindumalkot 2. Mirzewala 3. Chunavad	-
2	Sri Ganganagar	Sri Karanpur	Sri Karanpur	Kesarisinghpur	-
3	Sri Ganganagar	Padampur	Padampur	1.Beenjhbayala 2. Ridmalsar	-
4	Sri Ganganagar	Gajsinghpur	Padampur	-	-
5	Sri Ganganagar	Raisinghnagar	Raisinghnagar	1. Muklawala 2. Sameja Kotti	--
6	Sri Ganganagar	Anupgarh	Anupgarh	-	-
7	Sri Ganganagar	Gharsana	Gharsana	-	-
8	Sri Ganganagar	Rawla	Gharsana	365 Hide	-
9	Sri Ganganagar	Sri Vijaynagar	Sri Vijaynagar	Jaitsar	-
10	Sri Ganganagar	Suratgarh	Suratgarh	Rajiyasar (Area located West of NH 62)	-

District : Barmer					
1	Barmer	Sedwa	Sedwa	Fagalia	-
2	Barmer	Dhanau	Chohtan	-	-
3	Barmer	Chohtan	Chohtan	Leelsar	-
4	Barmer	Ramsar	Ramsar	-	-
5	Barmer	Gadraroad	Gadraroad	Harsani	-
6	Barmer	Sheo	Sheo (west side of NH 68)	-	-
District : Phalodi					
1	Phalodi	Bap	Bap	Nokh	-
District : Jalore					
1	Jalore	Sanchoe	Sanchoe	-	-
2	Jalore	Chitalwana	Chitalwana	-	-
District : Balotra					
1	Balotra	Pachpadra	Balotra	Balotra	Gram: Sambhra Rakba: 400-0, 2614-10, 272-00, 248-00, 756-10, 575-02, 47-00, 375-00, 17-08 East Khasra- 302/ 280 and other revenue with boundary of gram Mandapura West Khasra - 283/164, 291/29 North Khasra - Other revenue Gram Champaberi Khasra 32/125, 33/126, 34/127, 181/34, 219/34, 182/34, 220/34, 221/34 South Khasra - 302/280
2	Balotra	Pachpadra	Balotra	Balotra	Gram – Sajiyali, Rupja, Kantwada Rakba – 561-07, 06-18, 1148-12, 09-00, 04-14, 50-00, 04-05, 584-14, 04-15, 06-17, 1698-04,

					03-11, 407-08, 03-07, 582-03, 08-16, 625-00 East Khasra – Other revenue Gram Sambhra West Khasra – 151/1, 109/1, 107/1, 110/1, 158/100, 160/100, 162/2, 163/8, 165/8, 166/8, 179/9, 180/9, 99, 98, 97, 91, 95, 94, 125/18, 170/20, 88, 195/84, 194/84, 193/84, 192/84, 105, 197/32, 126/31, 127/31, 80, 145/79, 147/49, 148/79, 149/79, 78, 58, 178/77, 177/77, 76, 70, 71, 72, 73 North Khasra – Other revenue Gram Champaberi South Khasra – Other revenue Gram Sambhra
3	Balotra	Pachpadra	Balotra	Balotra	Gram – Variya, Varecha Rakba – Khasra No. 333/125 Rakba 0.2291 hectare East Khasra – 249/125 West Khasra – 249/125 North Khasra – 123, 247/122 South Khasra – 249/125

Note : The above mentioned description of protected areas is subject to the following exceptions: -

- (i) The peripheral areas of cities, towns and villages on the National Highway Nos. 62, 11 and 68 through which it passes;
- (ii) the city limits of Suratgarh, Bikaner, Phalodi, Pokaran, Jaisalmer, Barmer and Sanchoe.

(iii) The following villages and areas of tourist interest in the district of Jaisalmer:

Amarsagar, Ludrava, Kuldara, Bada Bagh (Black Bar), Akal, Sam, Unda and Khuhri

UTTARAKHAND

Position of Inner Line	Geo-Coordinates	
	Longitude	Latitude
From SINGA ghati -	78° 18' 48"	31° 16' 47"
along the ridge to point 5424 metres-	78° 20' 30"	31° 16' 48"
along the same ridge to point 5890 metres -	78° 29' 30"	31° 11' 45"
along the same ridge up to its junction with spur -	78° 37' 37"	31° 13' 20"
thence South along the spur to point 5959 metres -	78° 36' 30"	31° 08' 55"
along the spur to the small top -	78° 40' 25"	31° 07' 14"
It then descends along a small spur and meets SIYAN GAD at point -	78° 39' 10"	31° 05' 50"
along left bank of SIYAN GAD to its junction with BHAGIRATHI R. -	78° 48' 20"	31° 02' 20"
along right bank of BHAGIRATHI R to its junction with a small Nala -	78° 47' 47"	31° 02' 33"
thence along Nala northwards upstream to point 4515 metres -	78° 48' 21"	31° 04' 04"
along the spur to top -	78° 51' 26"	31° 05' 30"
It then turns southwards along the ridge to point 4573 metres -	78° 52' 27"	31° 01' 40"
then descends along the spur to JADH GANGA -	78° 52' 40"	31° 03' 04"
cross the river and ascends along the spur to point 4710 metres -	78° 55' 05"	31° 01' 10"
along ridge eastwards to KALI DHANG 6373 metres -	79° 00' 35"	31° 02' 33"
along the ridge to CHIRBAS PARBAT-	79° 03' 15"	31° 02' 12"
along the ridge to Matri, 6721 metres -	79° 04' 25"	31° 00' 52"
along the ridge to SRI KALIAH, 6932 metres -	79° 10' 46"	31° 01' 04"
south eastwards along the ridge to point 6796 metres-	79° 12' 40"	30° 57' 58"
to its junction with MANA DHAR along the ridge southwards to CHAUKHAMBHA III. 6974 metres -	79° 16' 35"	30° 43' 30"
along the ridge Eastwards to NILKAN-THA 6596 metres -	79° 24' 35"	30° 43' 45"
along the Ridge to point 5965 metres -	79° 26' 35"	30° 45' 35"
it then descends along the ridge to ALAKNANDA R.-	79° 29' 55"	30° 45' 45"
crosses the river and ascends to points 5564 metres -	79° 32' 10"	30° 45' 20"
along the ridge to point 5485 metres -	79° 37' 42"	31° 46' 41"
along the ridge to PATABAN, 6127 metres -	79° 42' 27"	30° 45' 15"
along the ridge to HATHI PARBAT, 6727 metres -	79° 42' 20"	30° 41' 07"
southwards along the ridge to point 5780 metres-	79° 43' 40"	30° 37' 37"
along the ridge to small top -	79° 45' 28"	30° 38' 10"

It then descends along the spur to DHAULI GANGA -	79° 48' 20"	30° 36' 15"
along DHAULI GANGA to point -	79° 47' 00"	30° 35' 25"
thence up to the spur to top -	79° 50' 06"	30° 35' 00"
along the ridge to CHANGABANG -	79° 66' 26"	30° 30' 00"
along the ridge northwestwards to point 6992 metres -	79° 59' 50"	30° 32' 24"
along the ridge southwards to BHAMCHHU, 20680 ft. -	80° 01' 2"	30° 26' 58"
along the same ridge to point -	79° 59' 17"	30° 19' 00"
southeastwards along the ridge to NANDAKOT, 22510 ft. -	80° 03' 37"	30° 17' 10"
To LASPA DH RA, 19850 ft. -	80° 05' 08"	30° 13' 24"
south-eastwards along the ridge to KAGUDI BHEL -	80° 09' 25"	30° 10' 28"
down the spur north-eastwards to Nala junction 6820 ft. -	80° 15' 10"	30° 11' 20"
Thence northwards along the ridge to point 16286 ft. -	80° 14' 55"	30° 17' 40"
along the ridge to point BAMBHA DHURA, 20780 ft. -	80° 17' 00"	30° 26' 29"
south-eastwards along the ridge to point 19630 ft. -	80° 22' 52"	30° 22' 10"
Thence along the ridge to RALAM DHURA 18470 ft. -	80° 23' 14"	30° 18' 05"
along the ridge to RAJRAMBA, 21446 ft. -	80° 22' 34"	30° 15' 15"
along the ridge southward to point 22650 ft. -	80° 25' 40"	30° 1 ½' 52"
along the ridge to point 21120 ft. -	80° 28' 24"	30° 1 ½' 25"
southwards along the ridge to point, 19920 ft. -	80° 27' 50"	30° 09' 34"
along the ridge to point 18940 ft. -	80° 29' 00"	30° 07' 14"
along the ridge to BAISI KHAL 12830ft.-	80° 28' 34"	30° 03' 26"
along the ridge southwards to top -	80° 26' 10"	29° 57' 40"
thence southwards point 12492 ft. -	80° 23' 58"	29° 56' 06"
Thence along then spur south-westwards to point -	80° 23' 05"	29° 47' 05"
it then descends along the spur to the junction of KALI R. AND GORI GANGA. R.	80° 22' 46"	29° 45' 00"
On the INDO NEPAL BORDER		

The Fourth Schedule

[See paragraph 14(1)]

Restricted Areas

S.No.	State/ Union territory/ Others	Restricted Area
1.	Andaman and Nicobar Islands	Entire area of the Union Territory
2.	Tibetan Settlements, Monasteries, Institutions, Nunneries and other locations, as given below:	

(A) Tibetan Settlements**Arunachal Pradesh**

1. Tenzingang / Bomdila – P.O. Tenzingang/ Kalkatang, Distt. West Kameng, PIN-790002
2. Dargyeling / Tindolong /Tezu,P.O. Tindolong, Tezu, Distt. Lohit, PIN – 792001
3. Choephelling /Miao - P.O. Miao, Distt. Changlang, Pin-792122

Himachal Pradesh

4. Phuntsokling / Dalhousie – Middle Bakrota, Dalhousie PIN – 176304, Distt. Chamba
5. Tibetan Cholsum Industrial Society / Bhuppur Village Bhuppur, Pin- 173025, Tehsil Paonta Sahib, Distt. Sirmour
6. Sakya Tibetan Society / Puruwala – Village – Gorkhuwala, P.O. – Puruwala, PIN – 173025, Tehsil Paonta Sahib, Distt. Sirmour
7. Kham Kathok Tibetan Society / Sataun – Village Sataun, Pin – 173029, Tehsil Paonta Sahib, District Sirmour
8. Tibetan Gapa Welfare Society / Kamrao – Village Tilordhar, Kamrao, Tehsil Kamrao, Distt. Sirmour
9. Dolanji – Dolanji, Tehsil Pachchad, Distt. Sirmour
10. Palrabling/ Dobhi – P.O. Dobhi, Phati, Tehsil Mandalgarh, PIN-175129, Distt. Kullu
11. Yangchen Gatseling/ Panthaghati –Lower Panthaghati, PIN- 171009, Shimla
12. Tashiling /Pandoh – Muhal Siyog Pandoh, Distt. Mandi
13. Nangchen /Chauntra – P.O. Chauntra, Tehsil Jogindernagar, PIN-175015, Distt. Mandi
14. Tashijong – P.O. Tashijong, Tehsil Baijnath, PIN-176125, Distt. Kangra
15. Bir – P.O. Bir, Tehsil Baijnath, PIN-176125, Distt. Kangra
16. Dege division – P.O. Bir, Tehsil Baijnath, PIN-176125, Distt. Kangra

Ladakh

17. Sonamling TR Settlement located at following four places – Leh, PIN- 194101.
 - (i) Choglamsar (4 camps)
 - (ii) Agling
 - (iii) Spituk
 - (iv) Changthang Area

(8 Groups/Camps) as under:-

- (a) Bilasalsa
- (b) Koyul
- (c) Dungti
- (d) Nyoma
- (e) Sumdo
- (f) Samad

(g) Lamsangnyak

(h) General area: Hanley

Sikkim

18. Khunphenling / Rabangla, P.O. Rabangla, Pin – 737139,
Distt. South Sikkim

Uttarakhand

19. Dekyiling / Sahastradhara – P.O.Kulhan, PIN – 248001, P.S. Rajpur, Sahastradhara Road, Distt. Dehradun
20. Dhondupling/ Clement Town – Gram Asarodi, Clement Town, PIN – 248002, Distt. Dehradun
21. Lingsang/ Manduwala – Manduwala, PIN 248007, P.S. Sahaspur, Distt. Dehradun
22. Doeguy- Yougyelling /Lakhanwala / Herbertpur (3 camps), Lakhanwala, P.O. Jassowala, District Dehradun

(a) Lakhanwala

(b) Bhaluwala

(c) Khera

23. Dhondenling/ Mangluwala / Nalapani – Nalapani, PIN – 248001, P.S. Raipur, Distt. Dehradun
24. Tibetan Nehru Memorial Foundation /Chandrabhani/DokhamDharawali P.S. Patel Nagar, PIN – 248001,
Distt. Dehradun

Karnataka

25. Doeguling/ Mundgod Tattihalli, PIN – 581411, Taluk Mundgod,
Distt. Uttara Kannada
26. Dhondenling / Kollegal – Taluk Kollegal, PIN – 571457, Distt. Chamrajnagar
27. Tibetan Dickey Larsoe/Bylakuppe – P.O. Bylakuppe, PIN – 571104, Periyapatna Taluk, Distt. Mysore
28. Lugsung Samdupling/ Bylakuppe – P.O. Bylakuppe, PIN – 571104, Periyapatna Taluk, Distt. Mysore
29. Rabgayling/ Hunsur – P.O. Gurupura, PIN-571188, Hunsur Taluk, Distt. Mysore

West Bengal

30. Tibetan Refugee Self Help Centre (TRSHC), Darjeeling, Hillside,
27, West Lebong Cart Road, Darjeeling
31. Tashiling / Sonada, Darjeeling, Petrol Pump, P.O. Sonada,
P.S. Jore bungalow, Distt. Darjeeling

Odisha

32. Phuntsokling, P.O. Chandragiri, PIN – 761017, Distt. Gajapati

Chhattisgarh

33. Phendeling/ Mainpat- Ropakhar, P.O. Kamleshwarapur,
PIN – 497127, Distt. Sarguja

Maharashtra

34. Norgyeling / Bhandara – Nr. Village Butai, Tahsil Gothangaon,
P. S. Keshori, Distt. Gondia

(B) Tibetan Monasteries**Uttarakhand**

1. Tashi Kyil Monastery, Tibetan Colony, Clement Town, Dehradun
2. Mindrolling Monastery/ Nyingmapa Mahabuddha Vihar, Tibetan Colony, Clement Town, Dehradun
3. Drikung Kagyu Jangchupling Monastery, Sahastradhara Road, Kulhan, Dehradun
4. Ngor Pal Ewam Choden Monastery, Manduwala, Dehradun

Himachal Pradesh

5. Namgyal Monastery, McLeodganj, Distt. Kangra
6. Kirti JapaDatsang (Kirti Monastery), McLeodganj, Distt. Kangra
7. Dip Tse Chokling Monastery, McLeodganj, Distt. Kangra
8. Nechung Monastery, Gangchen Kyishong, Dharamsala, Distt. Kangra
9. Gadong Saljed Ling Monastery, Gangchen Kyishong, Dharamsala, Distt. Kangra
10. Gyuto Tantric Monastery, Sidhbari, Distt. Kangra
11. Chime Gatseling Monastery, Norbulingka/ Sidhpur, Distt. Kangra
12. Shalu Monastery/Drubten Pedme Jyepai Gatsal Institute, Trilokpur, Distt. Kangra
13. Palpung Sherabling Monastery, Bhattu, Distt. Kangra
14. Nyingmapa Monastery, Rewalsar, Distt. Mandi
15. Dhakpo Shedrupling Monastery, Kais, Distt. Kullu
16. Jonang Thakten Phunstok Choeling Monastery, Sanjauli, Distt. Shimla

(C) Institutions, Nunneries and other locations**Karnataka**

1. Atisha Charitable Trust (land inhabited by the Shugden deity followers), Mysuru, Sy.No. 187/188,
Arasinakere Village, Marballi Post, Jayapura Hobli, Mysuru – 570008

Uttarakhand

2. 225, Tibetan Women Centre, Rajpur Road, Dehradun
3. Sakya Centre, Rajpur Road, Dehradun

Himachal Pradesh

4. The Gaden Phodrang (Private office of the DL), McLeodganj, Distt. Kangra
5. Institute of Buddhist Dialectics, McLeodganj, Distt. Kangra
6. Jamyang Choeling Nunnery, McLeodganj, Distt. Kangra

7. Gaden Choeling Nunnery, McLeodganj, Distt. Kangra
8. Central Tibetan Administration Complex, Gangchen Kyishong, Dharamsala, Distt. Kangra
9. Library of Tibetan Works & Archives, Gangchen Kyishong, Dharamsala, Distt. Kangra
10. Men-Tsee-Khang, Gangchen Kyishong, Dharamsala, Distt. Kangra
11. Upper TCV School, Naddi, Distt. Kangra
12. Tushita Meditation Centre, Dharamkot, McLeodganj, Distt. Kangra
13. Dhamma Sikhara Vipassana Centre, Dharamkot, McLeodganj, Distt. Kangra
14. Shugseb Nunnery, Gharoh
15. Dolmaling Nunnery, Sidhpur, Distt. Kangra
16. Academy of Tibetan Culture, Biography & Research Centre, Library, Administrative Office and Workshop of Norbulingka Institute, Sidhpur, Distt. Kangra
17. Tibetan Handicraft Centre, Norbulingka/ Sidhpur, Distt. Kangra
18. Jonang Dukhor Jordruk Gomdra Chokhor Ling/ Buddhist Educational Society, Sidhpur, Distt. Kangra
19. College for Higher Tibetan Studies, Sarah, Distt. Kangra
20. Karma Drubgyu Thargay Ling Nunnery, Trilokpur, Distt. Kangra
21. Dongyu Gatsal Ling Nunnery, Padhiarkar, Palampur, Distt. Kangra
22. TCV School, Gopalpur, Distt. Kangra
23. Zigar Drukpa Kagyu Institute of Buddhist Studies and Meditation, Rewalsar, Distt. Mandi
24. Zangdok Palri and Retreat Centre, Rewalsar, Distt. Mandi
25. Drikung Kagyud Dharma Mandir Welfare Society, Rewalsar, Distt. Mandi
26. TCV School, Suja, Distt. Mandi
27. Dechen Choekorling Mahavira Turst, Sharabai, Bhuntar, Distt. Kullu
28. Palpung Kamtsang Yeshe Rabyeling Nunnery, Bajaura, Distt. Kullu
29. Ngagyur Samten Chokhorling, Pangan, Manali, Distt. Kullu

Note :

(1) Foreigners visiting the following 8 Tibetan Settlements are exempted from the requirement of obtaining a Permit as mentioned in paragraph 14 of this Order, subject to the condition that the concerned Tibetan Settlement must mandatorily submit the arrival report of the foreigner in Form III as prescribed in rule 17 of the rules to the local S.I.B. unit and Foreigners Registration Officer (F.R.O.)/Foreigners Regional Registration Officer (F.R.R.O.) concerned within the timeline stipulated therein :-

Tibetan Settlements of –

Mainpat (Sarguja District) and Phendeling (Sarguja District) in the State of Chhatisgarh.

Bhandara (Now Gondiya) (Gondia District) in the State of Maharashtra.

Chandragiri, Tankilipadar, Labarsing, Jeerango and Mehendragad (all in Gajapati District) in the State of Odisha.

(2) Visit to Settlements/ Monasteries/ Institutes covered in this Schedule during daytime shall be permitted without a Permit as mentioned in paragraph 14 of this Order provided the Settlements/ Monasteries/Institutes furnish details of the visitor, giving name, parentage, Date of Birth, Nationality, Passport number and Visa Number to the Foreigners Registration Officer (F.R.O.)/Foreigners Regional Registration Officer (F.R.R.O.) concerned.

(3) A Permit with 3-year validity may be issued to the foreign students coming for studies in Institutes covered in this Schedule subject to the Institute concerned certifying the bonafide of the student.

(4) In States such as Arunachal Pradesh and Sikkim, where the entire area is covered by this Order, grant of permit to visit the Tibetan Settlements, Monasteries, institutions, nunneries and other locations covered in this Schedule should not be treated as a substitute for the permit as may be required for visiting these States, since the foreigners would be required to travel through other areas of the State before visiting the Tibetan Settlements, Monasteries, institutions, nunneries and other locations in these States. In such cases, the foreigners will also be required to obtain separate Protected Area Permit for visiting these States.

The Fifth Schedule

[See paragraphs 14(3) and 15(2)]

Application form for Protected Area Permit (PAP) / Restricted Area Permit (RAP)/Prohibited Place Permit (Pr PP)

Name of applicant Mr./Mrs./Miss	
Nationality	
Passport No	
Occupation	
Address in India	
Address abroad	
Contact number	
E-mail ID	
Applying for Restricted/ Protected/ Prohibited area (specify category)	
Place(s) within the said area proposed to be visited	
Period of Proposed visit :	From: To:
Purpose of visit	
Clearance/invitation letter from authority in charge of the organization in the Protected area or Restricted area or Prohibited place which is proposed to be visited (mandatory for Prohibited area permit)	

Signature of the applicant

The Sixth Schedule

[See paragraphs 14(4) and 15(3)]

Format of the Protected Area Permit (PAP)/ Restricted Area Permit (RAP)/ Prohibited Place Permit (Pr PP)

1. Service number
2. Name in Full
3. Father's Name
4. Mother's Name
5. Date and Place of Birth
6. Gender
7. Present Nationality
8. Number and Expiry of Passport
9. Number and Expiry of Visa

10. Visa type and Valid For
11. Service Rendered on
12. Observation
13. Reason for fees
14. Fees (in Indian rupees)
15. Employer/ Institution/ Business/ Medical Address
16. Name of Husband/ wife and children and their nationality (if accompanying the visitor):

Sl.No.	Accompany name	Date of Birth (dd/mm/yyyy)	Relation	Nationality	Passport No.

Area (s) Permitted:

Sl. No.	Area Type (Protected/ Restricted/ Prohibited)	State	District	Area	Valid From (dd/mm/yyyy)	Valid To (dd/mm/yyyy)	Purpose

Date :

Signature and Seal of the Authority

[F. No. 25022/04/2025-F.I]

NITESH KUMAR VYAS, Addl. Secy.